

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "B" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI SANJAY GARG, JUDICIAL MEMBER**

**ITA No.2022/Del/2015  
Assessment Year : 2010-11**

M/s ESS Kay Fabrications 519, Sector 37, Pace City-II, Gurgaon	vs	Add. CIT, Range-1, Gurgaon,
<b>PAN-AAAFE3257B</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	Sandeep Kumar, CA
<b>Respondent by</b>	Sh. Jagdish Singh, Sr. DR
<b>Date of Hearing</b>	04.10.2021
<b>Date of Pronouncement</b>	04.10.2021

**ORDER**

**Per Sanjay Garg, Judicial Member :**

The present appeal has been preferred by the assessee against the order dated 23.01.2015 of the Ld. Commissioner of Income Tax (Appeals)-1, Gurgaon, (hereinafter referred to 'CIT(A)') for the Assessment Year 2010-11.

2. The learned counsel for the assessee, vide his letter dated 13.09.2021 has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has raised no objection if the appeal is allowed to be withdrawn.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was pronounced in the Open Court on 04/10/2021.

**Sd/-**

**(ANIL CHATURVEDI)**  
**ACCOUNTANT MEMBER**  
**Delhi; Dated: 04/10/2021.**

*Shethar*

**Sd/-**

**(SANJAY GARG)**  
**JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI